# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00879/2017

DATED THIS THE 17<sup>TH</sup> DAY OF JULY, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

#### HON'BLE SHRI DINESH SHARMA, MEMBER (A)

T.C. Gupta, S/o Shri Gyan Chand Gupta, Aged about 63 years, R/o S-77, Golden Enclave, Old Airport Road, Bangalore – 560 017. Retired on 30.09.2014 as

Joint Commissioner of Income Tax, Bangalore. .....Applicant

(By Party-in-person)

Vs.

1. Union of India, Through the Secretary, Ministry of Health & Family Welfare, Government of India, New Delhi – 110 001.

2. Addl. Director, CGHS, Kendriya Sadan, Kormangala, Bangalore – 560 034.

....Respondents

(By Shri K. Gajendra Vasu, Senior Panel Counsel)

#### ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Heard. The matter is in a very small compass. The only question is whether under the rules while black metal formation is allowed for dentures, can ceramic also be granted? We have looked into it and found that these rules were formed long long back while Dentistry as a science was not developed as much. Now the ceramic is the usual thing and nobody uses the black metal fillers anymore. Under the rules Rs.700/- is stipulated for treatment under this head but including the ceramic head the Dentist seems to have charged Rs.2500/-. Going by the cost of equipment and consumables this does not seem to be extraordinary or anything. There are cases which must be fought tooth and nail and the cases in which a reasonable stand should be taken. It seems that unreasonable stand is being taken by the respondents. There is no need for such thing.

2. The OA is allowed. Applicant will be paid in accordance with the claim he has put. No order as to costs.

(DINESH SHARMA)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

## Annexures referred to by the applicant in OA No. 170/00879/2017

Annexure A1 Copy of claim application dated 14.03.2017

### **Annexures with reply statement**

<u>Nil</u>

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